

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. II

**Service Tax Appeal No. 598 of 2010**

[Arising out of Order-in-Appeal No. 210/2009 dated 25.05.2009 passed by the Commissioner (Appeals), Central Excise & Service Tax, Mangalore]

**Ultratech Cement**

Beach Road, Panmbur  
Mangalore, Karnataka-575010

**.....Appellant**

*VERSUS*

**Commissioner of CE & ST, Mangalore**

7<sup>th</sup> Floor, Trade Centre, Bunts Hostel Road,  
Mangalore, Karnataka-575003

**.....Respondent**

**APPEARANCE:**

Present for the Appellant: Sh. Himayush., Advocate

Present for the Respondent: Sh. K. Vishwanath, Authorized Representative

**CORAM:**

**HON'BLE MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)**

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 20613/2023**

DATE OF HEARING: 23.06.2023

DATE OF DECISION: 23.06.2023

**PER BENCH**

The learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned A.R. for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the

Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court)

**(P. A. AUGUSTIAN)**  
**MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)**  
**MEMBER (TECHNICAL)**

RA\_Saifi